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I	: II	304
J	11	148
K	υ	52
L	II	116
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AB	11	30f
BD	11	240
DG	11 .	68
. GI	c II	372
	TOTAL .	3,539
BD	111	12
$\mathbf{DG}$	ш	<b>;8</b> 4
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, Y	III	20
	TOTAL	252
XY	IV	80
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Z	IV	56
	TOTAL	. : 188
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C.	' i	432
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	TOTAL	. 1,462
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A	III	64
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	TOTAL .	160

(b) Complaints have been received only regarding boring of holes by field mouse.

## PAPERS LAID ON THE TABLE

# The Drugs and Cosmetics (Second Amendment) Rules, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A.K..M. ISHAQUE): Sir, I beg to lay on the Table, under section 38 of the Drugs ' and Cosmetics Act, 1940, a copy (in English and Hindi) of the Ministry of Health and Family Planning (Department of Health) Notification G.S.R. No. 358. dated the 15th March, 1975, publishing the Drugs and Cosmetics (Second Amendment) Rules. 1975. [Placed in Library, See No. LT-9599/74],

# Notifications under the Navy Act, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Sir, I beg to lay on the Table, under section 185 of the Navy ;Act, 1957, a copy each (in English and Hindi) of the following Notifications of the Ministry of Defence: —

- (i) Notification S.R.O. No. 31, dated the 25th January, 1975. [Placed in Library. See No. LT-9106/75.]
- (ii) Notification S.R.O. No. 64-, dated the 15th February, 1975, publishing the Navy (Pension) First Amendment Regulations, 1975 [Placed in Library. See No. LT-9026/75].

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- (iii) Notification S.R.O. No. 71, dated the 22nd February, 1975, publishing the Navy. Leave (Amendment) Regulations, 1975. [Placed in Library. See No. LT-9106/75.1
- (iv) Notification S.R.O. No 77, dated the 1st March, 1975, publishing the leave (2nd Amendment) Regulations, 1975 [Placed in Library. See No. LT-9167/75.]
- (v) Notification S.R.O. No. 95, dated the 8th March, 1975, publishing the Navy (Pension) Second Amendment Regulations, [975, [Placed in Library. See No. LT-9247/75].

### I. Papers under article 151 of the constitution.

## n. Papers under the Governments of Union Territories Act, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMA-TI SUSHILA ROHATGI): Sir, I beg to lay on the Table: –

- I. A copy each (in English and Hindi) of the following papers, under clause (1) of article 151 of the Constitution:
- (a) Appropriation Accounts (Civil) of the Union Government for the year 1973-74. [Placed in Library. See No. LT-9581/75.J
- (b) Report! of the Comptroller and Auditor General of India on the Appropriation Accounts (Civil) of the Union Government for the year 1973-74. [Placed in Library. See No. LT-9579/75].
- (ii) (a) Appropriation Accounts of the Defence Services for the year 1973-74, and the Commercial Appendix thereto. [Placed in Library. See No. LT-9580/75].
- (b) Report of the Comptroller and Auditor General of India on the Appropriation Accounts (Defence Services) of the Union Government for the year 1973-74. [Placed in Library. See No. LT-9579/75].

II. A copy each of the following papers, under section 49 of the Governments of Union Territories Act. 1963. read with the Order dated the 28th March, 1974, issued by the President in relation to Pondicherry:

on the Table

# (i) Appropriation

Account

- 1971-72 Government of Union Territory of Pondicherry. [Placed in Library. See No. LT-9576/75.]
- (ii) Finance Accounts, 1971-72. and 1972-73 Government of Union Territory of Pondicherry (in English and Hindi). [Placed in Library. See No. LT-9577/75.1
- (iii) Report of the Comptroller and Auditor General of India for the year 1971-72 and 1972-73 Government of Union Territory of Pondicherry (in English and Hindi) / [Placed in Library. See No. LT-9575/75.]
- (iv) Appropriation Accounts, 1972-73, Government of Union Territory of Pondicherry (in English and Hindi), [Placed in Library. See No. LT-9576/75.]
- I. Government of Gujarat orders under the Gujarat vacant lands in urban areas (prohibition of alienation) act, 1972 and related papers.
- II. Notification under the requisitioning and acquisition of immovable property act, 1952.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI DALBIR SINGH): Sir, I beg to lay on the Table:

- I. (a) A copy each of the following Orders of the Government of Gujarat, under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with sub-clause (iii) of clause (c) of the Proclamation dated the February, 1974, issued by the President in relation to the State of Gujarat: –
- Order No. VCT-2373/123875-V, dated the 14th March. 1975.
- Order No. VCT-3074/83155-V, dated the 14th March, 1975.